

**IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION**

SECTION-II

CRIMINAL MISC. PETITION NO. 7919 OF 2016

(Applications seeking release of Petitioner Nos. 1 and 2 on bail for medical treatments)

IN

PETITION FOR SPECIAL LEAVE TO APPEAL (CRL.) NO. 7950 OF 2014

Mujammil & Anr.	VERSUS	...Petitioners
State of Uttar Pradesh		...Respondent

OFFICE REPORT

The Special Leave Petition above mentioned was listed before the Hon'ble Court on 23rd November, 2015 when the Court was pleased to pass the following order:

"List on a non-miscellaneous day after three weeks."

It is submitted that service of Show Cause Notice is complete in the instant matter as sole Respondent/State has been represented by Mr. Abhishth Kumar, Advocate and Counter Affidavit has been included in SLP paper books.

The above matter was mentioned before the Hon'ble Court on 29th March, 2016 when the Court was pleased to pass the following order:

"Post appln. for bail (if filed) within next two weeks before an appropriate Bench."

It is further submitted that Counsel for the Petitioner has on 23rd April, 2016 filed an application seeking release of Petitioner Nos. 1 and 2 on bail for medical treatments (in the form of paper books). Said application has been registered as Criminal Misc. Petition No. 7919 of 2016.

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The application above-mentioned is listed before the Hon'ble Court with this office report.

DATED this the 30th day of April, 2016.

Sd/-
ASSISTANT REGISTRAR

COPY TO:

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